

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

C.P. No. 1162/2016

IN THE MATTER OF:

Fashion Creators Pvt. Ltd.Petitioner
v.
ROC, NCT of Delhi & HaryanaRespondent

SECTION : UNDER SECTION 560(6) of the Companies Act

Order delivered on 11.07.2017

Coram:

CHIEF JUSTICE M.M. KUMAR
Hon'ble President

Deepa Krishan
Hon'ble Member (T)

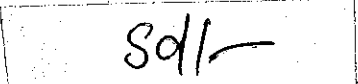
For the Petitioner(s) : Shri Subrahmanyam BKV., Advocate
Shri Abhishek Sharma, Advocate

For the Respondent(s) : Shri Manish Rai, Company Prosecutor

ORDER

Learned Company prosecutor states that record of issuance of notice under Section 560 of the Companies Act leading to the publication of final order (at serial No. 405) in the Gazette of India dated 23.06.2007 shall be produced.

List on 21.08.2017.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(DEEPA KRISHAN)
(MEMBER TECHNICAL)

11.07.2017

Vineet